- (iv) M/s R.K. Machine Tools Ludhiana.
- (v) M/s Rhenmetall Air Defence (RAD), Zurich.
- (vi) M/s Corporation Defence Russia (CDR).

Further action in the matter will be taken after obtaining the advice of CVC and the Ministry of Law.

- (c) and (d) Nexus, if any, between Indian and foreign companies does not appear to have been investigated by CBI in this case.
- (e) To infuse greater transparency in the procurement process, the role of independent monitors has been enhanced and made more elaborate in the Defence Procurement Procedure-2008 (Amendment-2009).

The role of independent monitor now envisages the following:

- (i) All complaints regarding violation of integrity pact, received by the buyer, will be referred to Independent Monitors for Comments/enquiry.
- (ii) Independent Monitors have been provided access to the relevant records, of the buyer, connected with the complaint.
- (iii) The report of enquiry, if any, made by the Independent Monitors shall be submitted to the head of the Acquisition Wing of the Ministry of Defence, Government of India for a final and appropriate decision in the matter keeping in view the provision of Integrity Pact.

## Destruction of Bangladesh war files by army

312. SHRI PRAKASH JAVADEKAR:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Bangladesh war files were destroyed by the army;
- (b) if so, the reasons therefor; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No official records pertaining to 1971 War that are available with this Ministry have been destroyed.

## Induction of indigenous LCH into IAF

313. SHRI R.C. SINGH: Will the Minister of DEFENCE be pleased to state: